

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 264/(MAH)/2017
M.A. No. 627/2017

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Rakesh Malhotra & Ors.

V/s.

Supermax Personal Care Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Jishnu Laha a/w Mr. Ishan Laha 1/b. Mr. Vinayak Koparkar & Mr. Milind Joshi for Petitioners / Applicants.		
2.	Mr. Jayak Dvarkadas a/w Mr. S.V. DOIJODE Ms. RASHNE MULLA- FEROZ& Ms. PRAKRUTI JOSHI 1/b DOIJODE ASSOCIATES, ADVOCATES FOR RESPONDENTS 2 & 3		
3.	Mr. Ravi Radam. a/w Mr. Ashish Kamat 1/b. Mr. MUSTAFA Motiwala for Resp. No: 1&5. Mr. Adity Thakkar 1/b 1/b Mr. Mustafa Motiwala Resp. No: 6&7.		

(Contd-2).

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ORDER

MA 627/2017 in CP 264/241-242/NCLT/MB/MAH/2017

1. Learned Representatives of both sides are present.
2. Arguments in progress on the point of "Maintainability".
3. Adjourned to **11.01.2018**; if not completed to carry over to
^{dates}
12.01.2018, both at 2.30 pm.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 19.12.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)